HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.394/SO/2020

DATED: 13.04.2020

NOTIFICATION

Sub: Complete lockdown declared by the Government of Telangana throughout the State with effect from the midnight of 14.04.2020 (Tuesday) for 16 days – Extension of suspension of work in the Subordinate Courts in the State of Telangana, Tribunals, etc., from 14.04.2020 to 30.04.2020 – Further Instructions – Issued.

Ref: 1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020 2. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020.

In continuation/partial modification of the Notification 2nd cited, the following directions are issued to all the Subordinate Courts, Tribunals, Telangana State Legal Services Authority, Mediation and Arbitration Centre, High Court Legal Services Committee and Telangana State Judicial Academy:

- The Subordinate Courts and Tribunals working under the control of the High Court, Telangana State Legal Services Authority, Mediation and Arbitration Centre, High court Legal Services Committee and Telangana State Judicial Academy shall remain closed, till 30.04.2020 or until further orders.
- 2. The cases which are listed up to 30.04.2020 shall be adjourned automatically en-bloc to a working day after one month, which shall be uploaded in the District Court website as well as CIS.
- All other instructions issued in reference 1st and 2nd cited, shall continue to be in force until further orders.

REGISTRAR GENERAL

To

- 1) All the Unit Heads in the State of Telangana. {with a request to communicate the same to all the Judicial Officers in your Unit}
- 2) All the Registrars, High Court for the State of Telangana.

3) All the Tribunals in the State of Telangana.

4) The Member Secretary, Telangana State Legal Services Authority, Hyderabad.

5) The Director, Mediation and Arbitration Centre, Hyderabad.

- 6) The Secretary, High Court Legal Services Committee, Hyderabad.
- 7) The Director, Telangana State Judicial Academy, Secunderabad.